

1/20.10.95

Hon'ble Mr. K.D.Saha, Member (A)

.....

Adjourned to 30.10.1995.

SKJ

(K.D.Saha)
Member (A)

Hon'ble Mr. A.K.Sinha, Member (J)

2/30.10.1995

Hon'ble Mr. K.D.Saha, Member (A)

We have heard the learned counsel for the applicant. The prayer of the applicant is that the respondents be commanded not to remove the name of the applicant from the approved list of casual mazdoors in C.D.A. It appears that the representation Annexure-A/5 dated 19.8.1995 was filed before the Joint Controller of Defence Accounts, Patna but that has not been disposed of.

2. Considering the submissions and gone *having* through the representation Annexure-A/5, we think that *let* this application be disposed of and we accordingly give a direction to the *Joint Controller* of Defence Accounts, Patna to dispose of the representation application dated 19.8.1995 Annexure-A/5 of the applicant within 3 months from the receipt of this order by *an* speaking and reasoned order. With this observation, this application is disposed of.

MPS.

(K.D.Saha)
Member (A)

Acknowledging for
(A.K.Sinha) 30/10/95
Member (J)